

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

(12)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 10/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/219/ (IB)/2017
NAME OF THE PETITIONER(S) : THINK CAPITAL PVT LTD
NAME OF THE RESPONDENT(S) : GANGOTRI TEXTILES LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. V. Hari Kumar for Dyar & Rang	Counsel for Respondents	V. Hari Kumar
2. R. VIDHYASANKAR R. ASHOK KUMAR	Counsel for Petitioner	R. Vidhyasankar

ORDER

The counsels for both sides present. Counsel for the petitioner submitted that the Petitioner is not able to make compliance of the Provisions of the Section 9 (3) (b) and (c) of the I&B Code, 2016 . Hence, the Petition abates and the same is dismissed with liberty to the Petitioner to file a fresh, if so advised.

S. Vijayaraghavan

(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

Ch. Mohd. Sharief Tariq

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)